



**IN THE HIGH COURT OF ANDHRA PRADESH
AT AMARAVATI
(Special Original Jurisdiction)**

[3209]

TUESDAY, THE TWENTY EIGHTH DAY OF APRIL
TWO THOUSAND AND TWENTY SIX

PRESENT

THE HONOURABLE SRI JUSTICE NINALA JAYASURYA

WRIT PETITION NO: 3481 OF 2026

Between:

1.S K SRIKRISHNA YESASWI, S/O. S. K. VENUGOPALACHARYULU, AGE 30 YEARS, OCC ADVOCATE R/O D.NO.12-5-25/1, CHINNAKULAVEEDHI, ICHCHAPURAM TOWN, SRIKAKULAM DISTRICT.

...PETITIONER

AND

1.THE STATE OF ANDHRA PRADESH, REP BY ITS PRINCIPAL SECRETARY, ENDOWMENTS DEPARTMENT, A.P. SECRETARIAT, VELAGAPUDI, AMARAVATI- 522238.

2.THE COMMISSIONER, ENDOWMENTS DEPARTMENT, GOLLAPUDI, VIJAYAWADA, ANDHRA PRADESH-521225.

3.TIRUMALA TIRUPATI DEVASTHANAMS, REP BY ITS EXECUTIVE OFFICER. TTD ADMINISTRATIVE BUILDING, K.T. ROAD, TIRUPATI - 517501

4.THE STATE OF ANDHRA PRADESH, REP BY ITS SPECIAL CHIEF SECRETARY TO GOVERNMENT, HEALTH, MEDICAL AND FAMILY WELFARE DEPARTMENT, A.P SECRETARIAT, VELAGAPUDI, AMARAVATI-522238.

5.UNION OF INDIA, REP BY ITS SECRETARY, MINISTRY OF HEALTH AND FAMILY WELFARE NIRMAN BHAWAN, NEW DELHI - 110011.

...RESPONDENT(S):

Counsel for the Petitioner:

1.KOTA KRISHNA DEEPTHI

Counsel for the Respondent(S):

1.JUPUDI V K YAGNADUTT(CENTRAL GOVERNMENT COUNSEL)

2.GP FOR ENDOWMENTS

3.C SRINIVASA BABA

The Court made the following ORDER:

Heard the learned counsel for the petitioner. Also heard Mr.K.K.Raghuveer, learned counsel representing Mr.C.Srinivasa Baba, learned Standing Counsel for TTD.

On instructions Mr.K.K.Raghuveer submits that the representation dated 03.12.2025, would be examined by the competent authority and necessary action will be taken within a period of six (06) months. However, considering the fact that the representation was made in the month of December-2025, this Court is inclined to grant four (04) months time for taking appropriate action on the representation dated 03.12.2025 and intimate the same to the petitioner to the address given in the cause title of the Writ Petition.

With the above observation, the Writ Petition is disposed of. No costs.

Consequently, the Miscellaneous Applications pending, if any, shall stand closed.

NINALA JAYASURYA,J

Date:28.04.2026

Ssv

THE HONOURABLE SRI JUSTICE NINALA JAYASURYA

WRIT PETITION NO: 3481 OF 2026

Date:28.04.2026

Ssv

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

W.P.No. 3481 OF 2026

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DATE:
AMARAVATI

Counsel for the Petitioners



MEMORANDUM OF WRIT PETITION
(SPECIAL ORIGINAL JURISDICTION)
(UNDER ART. 226 OF THE CONSTITUTION OF INDIA)
HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

W.P. NO.

OF 2026

BETWEEN:

1. S. K. SriKrishna Yesaswi,
S/o. S. K. Venugopalacharyulu,
Age 30 years, Occ: Advocate
R/o D.No.12-5-25/1, Chinnaakulaveedhi,
Ichchapuram town, Srikakulam District.

...Petitioner

AND

1. The State of Andhra Pradesh,
Rep by its Principal Secretary,
Endowments Department, A.P. Secretariat,
Velagapudi, Amaravati- 522238.
2. The commissioner, Endowments Department,
Gollapudi, Vijayawada, Andhra Pradesh-521225.
3. Tirumala Tirupati Devasthanams,
Rep by its Executive Officer.
TTD Administrative Building, K.T. Road, Tirupati – 517501
4. The State of Andhra Pradesh,
Rep by its Special Chief Secretary to Government,
Health, Medical & Family Welfare Department,
A.P Secretariat, Velagapudi, Amaravati-522238.
5. Union of India,
Rep by its Secretary, Ministry of Health & Family Welfare
Nirman Bhawan, New Delhi – 110011.

... Respondents

The address for service of the Petitioners the same as shown in the cause title and that of her Counsel Ms. Kota Krishna Deepthi (23706) Advocates, at 26-9-38, First Floor, Yerneni Mansion, opposite Hotel New illapuram, Gandhinagar, Vijayawada – 520003, Andhra Pradesh.

It is therefore humbly prayed that this Hon'ble Court may be pleased to issue an appropriate Writ, Order or Direction, more particularly in a nature of Writ of Mandamus:

(a) directing Respondent Nos.1, 2, and 3 to consider, examine, and decide the Petitioner's representation dated 03.12.2025, in a fair, reasoned, and time-bound manner, within such period as this Hon'ble Court may deem fit and proper;

(b) upon such consideration, to direct Respondent Nos.1, 2, and 3 to take appropriate consequential steps, including consideration of inclusion of the diseases and disorders specifically referred to in the said representation, under the Special Darshan quota for medical cases administered by Respondent No.3;

(c) further to direct Respondent No.4, at the State level, and Respondent No.5, at the national level, in coordination with Respondent Nos.1 and 2, to take appropriate steps for appointment, notification, or policy-level facilitation of competent medical specialists dealing with the diseases and disorders referred to in the representation, at all District Headquarters in the State of Andhra Pradesh, or through such structured mechanisms as may be deemed appropriate, within such reasonable time frame as this Hon'ble Court may deem fit, having regard to the fact that devotees and patients visiting Tirumala hail from across the country;

(d) and to pass such other order or orders as this Hon'ble Court may deem fit and proper in the facts and circumstances of the case.

AMARAVATI
DATE: 03.02.2026

Counsel for the Petitioner

IN THE HIGH COURT OF THE ANDHRA PRADESH AT AMARAVATI

WP. NO.

OF 2026

BETWEEN:

S. K. SriKrishna Yesaswi, S/o. S. K. Venugopalacharyulu,
Age 30 years, Occ: Advocate
R/o D.No.12-5-25/1, Chinnaakulaveedhi,
Ichchapuram town, Srikakulam District.

...Petitioner

AND

1. The State of Andhra Pradesh,
Rep by its Principal Secretary,
Endowments Department, A.P. Secretariat,
Velagapudi, Amaravati- 522238.
2. The commissioner, Endowments Department,
Gollapudi, Vijayawada, Andhra Pradesh- 521225..
3. Tirumala Tirupati Devasthanams,
Rep by its Executive Officer.
TTD Administrative Building, K.T. Road, Tirupati – 517501
4. The State of Andhra Pradesh,
Rep by its Special Chief Secretary to Government,
Health, Medical & Family Welfare Department,
A.P Secretariat, Velagapudi, Amaravati-522238.
5. Union of India,
Rep by its Secretary,
Ministry of Health & Family Welfare
Nirman Bhawan, New Delhi – 110011.

... Respondents

AFFADAVIT

I, S.K. Sri Krishna Yesaswi, S/o S.K Venugopalacharyulu , aged about
30 years, Advocate, High Court of Andhra Pradesh, residing at D. No.
12-5-25/1, Chinnakula Veedhi, Ichchapuram, Srikakulam District, Andhra

Pradesh – 532312, do hereby solemnly affirm and humbly state as follows:

1. I am the Petitioner and deponent herein and am well acquainted with the facts and circumstances of the case. I am competent and authorised to swear this affidavit. The statements made herein are true and correct to my personal knowledge, and belief.
2. I humbly submit that I am a "Person having interest" within the meaning of Section 2(18) of the ANDHRA PRADESH CHARITABLE AND HINDU RELIGIOUS INSTITUTIONS AND ENDOWMENTS ACT, 1987 ACT No.30 OF 1987 . I am also working in the domain of patient rights and advocacy since the year 2019 , through which I have had occasion to closely observe the difficulties faced by patients suffering from chronic, rare, and complex diseases in accessing institutional support, medical certification, and facilitative mechanisms, including in matters incidentally connected with religious observance and pilgrimage.
3. I humbly submit that 3rd respondent , Tirumala Tirupati Devasthanams, is one of the most ancient and revered religious institutions in the country, administering the sacred Sri Venkateswara Swamy Temple at Tirumala, which holds profound spiritual, cultural, and emotional significance for crores of devotees across the State of Andhra Pradesh, the nation, and abroad. The institution facilitates darshan for an average of more than 60,000 devotees per day, which frequently exceeds 1,00,000 devotees during festival and peak periods, while also administering sevas, accommodation, and pilgrim welfare measures on an unprecedented scale.
4. I humbly submit that 3rd respondent, has been providing Special Darshan facilities for certain specified medical conditions such as kidney transplantation, dialysis, liver transplantation, open heart

surgery, cancer, brain surgery, spine surgery resulting in inability to walk, and similar critical ailments, subject to production of valid medical certification. The said measure reflects the compassionate and inclusive ethos historically associated with the administration of Tirumala. -Pg 20

5. I humbly submit that, however, devotees suffering from other equally critical, debilitating, progressive, and medically recognised conditions are presently unable to avail the said Special Darshan facility, despite genuine functional incapacity, chronic fatigue, reduced stamina, and medical vulnerability, solely on account of such conditions not being expressly enumerated under the existing framework.
6. I humbly submit that in this background, I addressed a detailed representation dated 03.12.2025 to 3rd respondent (via Indian registered speed post & e-mail), respectfully requesting consideration of inclusion of certain categories of diseases and disorders under the Special Darshan medical quota, namely: 14-17
18-19
 - critical autoimmune and connective tissue disorders;
 - rare diseases notified under the National Policy for Rare Diseases, 2021; and
 - severe haematological and genetic blood disorders.
7. I humbly submit that the representation specifically highlighted conditions such as Systemic Lupus Erythematosus, Multiple Sclerosis, Scleroderma, inflammatory bowel diseases, thalassemia, sickle cell disease, severe anaemia, and similar disorders, which, though medically recognised and often lifelong in nature, are frequently invisible, fluctuating, or episodic, resulting in exclusion despite functional disability comparable to already recognised medical categories.
8. I humbly submit that a critical factual difficulty underlying the issues raised in the representation is the serious dearth of competent medical

specialists dealing with autoimmune disorders, rare diseases, and complex haematological conditions at the district level. Such conditions require specialist evaluation; however, appropriate specialists are often available only at tertiary or metropolitan centres, rendering medical certification inaccessible or inconsistent for a large number of affected devotees.

9. I humbly submit that while the consideration of the representation and formulation of darshan-related policies squarely fall within the domain of Respondent Nos.1 to 3, & the issues relating to availability of specialists, medical assessment mechanisms, and health-system facilitation operate at broader levels.

10. In this regard, Respondent No. 4 is concerned with health administration and policy at the State level, while Respondent No.5 is responsible for health policy, standards, and specialist frameworks at the national level, particularly since devotees and patients visiting Tirumala originate from across various States of the country.

11. I humbly submit that 3rd respondent through electronic mail dated 04.12.2025, informed me that the said representation had been forwarded for appropriate consideration to additional executive officer. However, thereafter, no further communication, decision, or reasoned response has been received till date. I further humbly submit that no acknowledgement has been received with respect to the representation sent through Indian Registered Speed Post.

12. I humbly submit that the continued non-consideration of the said representation has resulted in ongoing uncertainty and exclusion of devotees suffering from the aforementioned medical conditions. I respectfully submit that the relief sought at this stage is confined to consideration and decision of the representation, and that any

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consequential directions issued by this Hon'ble Court would naturally enable the Respondent authorities to address the underlying patient difficulties in a structured and lawful manner.

13. It is submitted that the Petitioner has no other equal or effective or efficacious alternative remedy and are therefore invoking the extraordinary jurisdiction of this Hon'ble Court under Article 226 of the Constitution of India and filing the present Writ Petition.
14. It is submitted that the Petitioner has not filed any other writ petition or proceedings before any forum/ Court for the same relief which is claimed in this Writ Petition – except to the extent stated hereinabove.

It is therefore humbly prayed that this Hon'ble Court may be pleased to issue an appropriate Writ, Order or Direction, more particularly in a nature of Writ of Mandamus:

- (a) directing Respondent Nos.1, 2, and 3 to consider, examine, and decide the Petitioner's representation dated 03.12.2025, in a fair, reasoned, and time-bound manner, within such period as this Hon'ble Court may deem fit and proper;
- (b) upon such consideration, to direct Respondent Nos.1, 2, and 3 to take appropriate consequential steps, including consideration of inclusion of the diseases and disorders specifically referred to in the said representation, under the Special Darshan quota for medical cases administered by Respondent No.3;
- (c) further to direct Respondent No.4, at the State level, and Respondent No.5, at the national level, in coordination with Respondent Nos.1 and 2, to take appropriate steps for appointment,

notification, or policy-level facilitation of competent medical specialists dealing with the diseases and disorders referred to in the representation, at all District Headquarters in the State of Andhra Pradesh, or through such structured mechanisms as may be deemed appropriate, within such reasonable time frame as this Hon'ble Court may deem fit, having regard to the fact that devotees and patients visiting Tirumala hail from across the country;

(d) and to pass such other order or orders as this Hon'ble Court may deem fit and proper in the facts and circumstances of the case.

VERIFICATION STATEMENT

I, I, S.K. Sri Krishna Yesaswi, S/o S.K Venugopalacharyulu , aged about 30 years, Advocate, High Court of Andhra Pradesh, residing at D. No. 12-5-25/1, Chinnakula Veedhi, Ichchapuram, Srikakulam District, Andhra Pradesh - 532312, person acquainted with facts do hereby verify that the contents of above paragraphs of the affidavit are true and correct to my personal knowledge and belief and that nothing material has been concealed therefrom.

Hence Verified at Amaravati on this day of 2026.

Counsel for Petitioner

DEPONENT

P.114 -

FROM:
S.K. Sri Krishna Yesaswi
Advocate, High Court of Andhra Pradesh
D.No. 12-5-25/1, Chinnakula Veedhi
Ichchapuram, Srikakulam District
Andhra Pradesh - 532312

03/12
Amava

TO
The Executive Officer,
TTD Administrative Building,
K.T. Road, Tirupati
Andhra Pradesh - 517501

Subject: Request for Inclusion of Critical Autoimmune Disorders, Rare Diseases (NPRD 2021), and Severe Hematological Conditions under the Special Darshan Quota for Medical Cases in Tirumala Tirupati Devasthanams.

Respected Sir,

I, S.K. Sri Krishna Yesaswi, Advocate, High Court of Andhra Pradesh, humbly submit this representation for your kind consideration regarding the expansion of eligibility under the Special Darshan Quota for Medical Cases in Tirumala Tirupati Devasthanams (TTD).

At present, TTD grants medical darshan to patients suffering from conditions such as kidney transplantation, dialysis, liver transplantation, open heart surgery, cancer, spine surgery, brain surgery and similar critical ailments. This policy is immensely helpful and deeply appreciated. However, I would like to bring to your kind notice that numerous devotees suffering from other equally critical, debilitating, progressive and life-threatening medical conditions are presently unable to avail themselves of this facility, despite their severe physical limitations and chronic fatigue.

In this regard, I humbly request that the following categories be included under the medical darshan quota:

1. Critical Autoimmune and Connective Tissue Disorders

These patients face multi-organ involvement, extreme fatigue, reduced mobility and immunosuppression. Conditions requiring inclusion:

Systemic Lupus Erythematosus (SLE)

Scleroderma / Systemic Sclerosis

Multiple Sclerosis (MS)



Inflammatory Bowel Conditions (Ulcerative Colitis & Crohn's Disease)

Other autoimmune disorders certified as severe and disabling

2. Rare Diseases Notified Under the National Policy for Rare Diseases (NPRD) 2021

Several rare and ultra-rare disorders listed under NPRD 2021 substantially impair physical endurance and organ function, making it impossible for such patients to withstand long queues.

3. Severe Hematological & Genetic Blood Disorders

These conditions impose chronic complications and severe limitations on stamina. Inclusion is requested for:

Severe Anemia

Sickle Cell Disease

Thalassemia Major / Thalassemia Intermedia

Other medically certified hematological disorders of equivalent severity

4. Permission for One Attendant

Given the nature of these illnesses, patients require continuous assistance for mobility and safety. Therefore, it is requested that one attendant be permitted:

Preferably the spouse, if married; or

Parents/Siblings, if unmarried.

5. Increase in the Medical Darshan Quota

To ensure equitable access, I request the enhancement of the number of tickets allotted under the medical darshan category, so that no deserving patient is left behind due to insufficient quota.

In view of the above, I most respectfully request the Executive Officer, TTD, to:

This compassionate measure would uphold the inclusive ethos of Tirumala and extend the divine blessings of Lord Sri Venkateswara Swamy to all devotees facing severe health challenges.

I kindly request appropriate action in this regard & acknowledge the same.

Yours faithfully
S.K. Sri Krishna Yesasw
Advocate, High Court of Andhra Pradesh
96405 3533;

S.K. Sri Krishna Yesasw
03/12/20

Copy to:

1. The Chairman, Tirumala Tirupati Devasthanams (TTD), Tirupati
2. The Endowments Commissioner,
Endowments Department, Government of Andhra Pradesh, Amaravati